

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

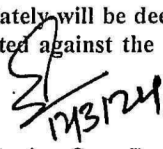
ORDER

The following transfer/posting order is hereby made in official exigency with immediate effect:

Sl. No.	Name (S/Sh.) Designation & Emp. Code	From	To
1.	Kulveer Kumar, JA EC:23998609	JA in personal office of Principal District & Sessions Judge NW Rohini Courts, Delhi	JA in personal office of Principal District & Sessions Judge, NDD, PHC, New Delhi
2.	Daman Preet Singh, JA EC: 75035988	Ahlmad in the Court of Ms. Rishika Srivastava, MM (Mahila court)-01, East, KKD Courts, Delhi	JA in personal office of Principal District & Sessions Judge, NDD, PHC, New Delhi
3.	Man Mohan JA EC: 61707603	JA in Care Taking Branch, Central, THC, Delhi	Ahlmad in the Court of Ms. Rishika Srivastava, MM (Mahila court)-01, East, KKD Courts, Delhi

Note:

- (i) In pursuance of transfer order No. 13967-14097/P&T/Admn-II/HQs/2024 dated 27.02.2024 and order No. 16084-16109/P&T/Admn-II/HQs/2024 dated 06.03.2024 all the officials who are yet to comply the even dated orders are hereby stand relieved w.e.f. 13.03.2024 from their respective transferor stations and are further directed to join their transferee place of postings, on or before the said date.
- (ii) Earlier order no. 13967-14097/P&T/Admn-II/HQs/2024 dated 27.02.2024 i.r.o. Ms. Nutan Gambhir, JA as mentioned at serial no. 10 and order No. 14506-14526/P&T/Admn-II/HQs/2024 dated 28.02.2024 i.r.o. Sh. Ajay Verma as mentioned at S. No. 1, respectively are kept in abeyance.
- (iii) Transferred officials shall handover the charge of all the records in their custody along with the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.
- (iv) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent, as per rules.


(Sanjay Garg-I)


Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 16995-17045 /P&T/Admn.II/HQs/2024

Dated, Delhi the 12 / 03 / 2024

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge concerned, Delhi/New Delhi.
2. The Member Secretary, DSLSA, RACC, New Delhi.
3. The Officer(s)/Officer In-Charge concerned.
4. The Personal Office of the undersigned.
5. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
6. The DDO, Accounts Branch concerned Delhi / New Delhi.
7. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
8. The Dealing Assistants, ACR Cell (HQs), Delhi.
9. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
10. The officials concerned for immediate compliance.


Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi